

held on 13.03.2013, *inter-alia* considered the memorandum, the report of the Central Team, the recommendations of the Inter-Ministerial Group (IMG) thereon and the extant items and norms of assistance from State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF). The HLC approved an assistance of Rs. 417.12 crore from NDRF for immediate relief and restoration, subject to adjustment of 75% of balance available in the SDRF account for the instant calamity.

It is mentioned that the State Government in their memorandum had also projected requirement of funds for items which are outside the purview of SDRF norms. For the components of permanent reconstruction, restoration and mitigation measures in respect of damaged infrastructure given in the memorandum, the State Government is required to seek support from concerned Ministries/Planning Commission separately.

Action against hate speeches by leaders

*322.DR. T.N. SEEMA: Will the MINISTER OF HOME AFFAIRS be pleased to state:

(a) whether Government has taken note of the hate speeches made by few leaders/ persons showing disrespect on grounds of religion, race, birthplace, language, caste or community or any other ground whatsoever regularly so as to serve their own ulterior motives, thereby disturbing the peace of nation;

(b) if so, the details thereof;

(c) the State-wise details of non-bailable warrants pending against such persons and the reaction of Government thereto; and

(d) the details of the steps taken by Government to initiate strict action against such persons to maintain peace and harmony amongst citizens?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) There have been reports of provocative speeches made by some persons from time to time and action under law has been taken by the respective State Governments.

(c) Details of data in this regard are not being centrally maintained.

(d) "Police" and "Public Order" being State subjects under the Constitution of India, the responsibility of registration and prosecution of crime primarily rests with respective State Governments.

To maintain communal harmony in the country, the Central Government assists the State Governments/ Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, and making available Central Armed Police Forces, including the composite Rapid Action Force created specially to deal with communal situations, to the concerned State Governments on specific requests and giving assistance for the modernization of the State Police Forces. In additions, the Central Government sends advisories in this regard from time to time. The Central Government has also circulated revised Guidelines to promote communal harmony to the States and Union Territories in 2008. The communal situation in the country is under constant watch of law enforcement agencies and requisite action is taken, wherever necessary.

Mention of gangrape in Delhi in the Verma Committee Report

*323.SHRI M. P. ACHUTHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is fact that the J.S. Verma Committee Report has mentioned an incident of gangrape in its Appendices Section as per which three cops in a PCR van abducted a girl from near a temple situated close to some old vacant building and a ridge in Delhi;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted into the incident;

(d) if so, the details thereof; an

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (e) Yes Sir. The Justice Verma Committee Report has mentioned an incident of alleged gang rape in its Appendices Section stating that as per a witness 3 policemen in a PCR Van abducted a girl from near a temple situated close to a ridge in Delhi.